

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 12th day of August 2008

Original Application No.1386 of 2004

Hon'ble Mr. A.K. Gaur, Member (J)

Ajai Kumar, S/o late Smt. Kanti Devi (Mother), R/o Mohalla Nekpur Kalan, Post Office Fatehgarh, Distt: Farrukhabad.

By Adv : Shri S.S. Chauhan ...Applicant

V E R S U S

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Izzatnagar, Bareilly.

By Adv : Shri K.P. Singh ...Respondents.

O R D E R

Heard Ms. Ambika Singh brief holder of Shri S.S. Chauhan, learned counsel for the applicants and Shri K.P. Singh learned counsel for the respondents.

2. Ms. Ambika Singh vehemently argued that the case of the applicant has been rejected by the respondents in a most casual and puncture manner and detail reasons has not been recorded except that the age of the applicant was 27 years at the time when his mother died on 11.10.2002

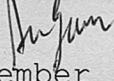
3. Having heard learned counsel for the parties I am firmly of the view that the grievance of the applicant

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might be redressed in case a direction is given to the competent authority to consider and decide the case of the applicant in the light of the averment contained in the OA as well as in the representation filed by the applicant, ~~submitted earlier~~, by a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order. Be it noted that I have not passed any order on the merit of the case.

4. With the aforesaid observation the OA is disposed of. No cost.

/pc/


Member (J)